

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 336 of 2016 &  
IA NO. 716 OF 2016**

**Dated: 9<sup>th</sup> August, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Vasavadatta Cement, Unit of Kesoram Industries Ltd. ...Appellant(s)**

**Vs.**

**Karnataka Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Anushree Bardhan  
Mr. Shubham Arya

Counsel for the Respondent(s) : Ms. Pratiksha Mishra for R.2, 3, 5 & 6

**ORDER**

Learned counsel appearing for Respondent Nos. 2, 3, 5 & 6 seeks three weeks further time to file reply. She may take steps to file reply on or before 31.08.2017 after serving copy on the other side.

List the matter on **12.09.2017**. Interim order to continue till then.

**(I. J. Kapoor)  
Technical Member**

*ts/kt*

**(Justice Ranjana P. Desai)  
Chairperson**